

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 506/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the asset under “Implementation of 1 No. 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Limited” in the Northern Region.
- Petitioner** : Power Grid Bikaner Transmission System Limited (PBTSL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 694/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Implementation of 2 Nos. 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of Solar Projects (ACME Solar Holdings Private Limited, Prerak Greentech Private Limited)” in the Northern Region.
- Petitioner** : Power Grid Bikaner Transmission System Limited (PBTSL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 15/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory



Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part-E1” in the Northern Region.

Petitioner : Power Grid Ramgarh Transmission Limited (PRTL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 273/TT/2026

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part-E1” in the Northern Region.

Petitioner : Power Grid Ramgarh Transmission Limited (PRTL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **15.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PRTL (Petition Nos.15/TT/2026 and 273/TT/2026)
Shree Dwivedi, Advocate, PRTL (Petition Nos.15/TT/2026 and 273/TT/2026)
Shri Zafrul Hasan, PGCIL
Shri Vivek Kumar Singh, PGCIL
Ms. Supriya Singh, PGCIL
Ms. Kirti, PGCIL



Record of Proceedings

These matters were heard through a virtual hearing.

2. The instant Petitions have been filed to determine the transmission tariff for the 2024-29 tariff period.
3. The Petitioner's representatives in the captioned matters submitted that the Petitioner has already furnished all the information sought by the Commission through Technical Validation (TV) letters and Record of Proceedings (RoPs), and urged the Commission to allow the transmission tariff as claimed in the respective Petitions.
4. The learned counsel for Central Transmission Utility of India Limited (CTUIL) requested a week to file a reply to the ROP for the hearing dated 31.7.2026 in Petition Nos. 506/TT/2025, 694/TT/2025, and 15/TT/2026. The learned counsel for Uttar Pradesh Power Corporation Limited (UPPCL) requested a week to respond after CTUIL files its reply in Petition No. 15/TT/2026.
5. The learned counsel for the Petitioner in Petition Nos. 15/TT/2026 and 273/TT/2026 requested an amendment to the Memo of Parties to properly implead Respondent Nos. 17 and 18.
6. After the hearing, the Commission directed the Petitioner in Petition Nos. 15/TT/2026 and 273/TT/2026 to file an amended Memo of Parties within a week, properly impleading the Respondents.
7. The Commission further directed the Respondents and CTUIL to file their respective replies, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
8. Further, the Commission directed the Petitioner to submit the following information, on an affidavit, with an advance copy to the Respondents within two weeks:
 - (a) Loan Agreement between the Petitioner/PGCIL and its subsidiary, together with details of the loan obtained from the Petitioner for the projects (in all the captioned Petitions).
 - (b) CTUIL's completion certificate for Asset-1 (in Petition No. 273/TT/2026).
 - (c) CTUIL's completion certificate for the transmission assets (in Petition No. 15/TT/2026).
9. These Petitions will be listed for hearing on **10.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

